

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 606 of 2020**

**IN THE MATTER OF:**

**Sepco Electric Power Construction**

**Corporation**

**...Appellant**

**Versus**

**Mahender Khandelwal & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with  
Mr. Abhinav Raghuvanshi, Mr. Ranjit Prakash and  
Mr. Anshuman Pande, Advocates**

**For Respondent: None**

**O R D E R**

**(Virtual Mode)**

**28.07.2020** Heard the Learned Sr. Counsel for the Appellant.

Let Notice be issued on Respondents by Speed-Post returnable by three weeks' time. Requisites along with process fee, if not filed, be filed by 30.07.2020. If the Appellants provide the e-mail addresses of the Respondents, Let Notice be also issued through e-mail.

In the meanwhile, two weeks' time is granted to Respondent Nos. 1 to 3 to file their 'Reply-Affidavits'. Rejoinder, if any, may be filed within one week thereafter.

The Appellant is permitted to take part in the 'Committee of Creditors' meetings but without any right to vote.

The Registry is directed to List the matter on **19<sup>th</sup> August, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

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